

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1592
ANSWERED ON 13TH FEBRUARY, 2025**

TOLL PLAZAS

1592. DR. M K VISHNU PRASAD:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government is aware of the fact that numerous toll plazas are functioning even after the projects full cost is recovered and if so, the details thereof;

(b) the number of toll plazas in Tamil Nadu, Karnataka and Andhra Pradesh;

(c) the new toll plazas established in the said States during the last three years;

(d) the toll collected in toll plazas during the last five years in the said States; and

(e) the details of new toll plazas proposed to be set up in the said States?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Collection of user fee at fee plazas on National Highways is not related to the recovery of project development cost. User fee is

collected for the use of any section of National Highway, in accordance with the provisions of the NH Fee Rules.

As per the provision of National Highways Fee (Determination of Rates and Collection) Rules, 2008, the fee as notified as per Concession Agreement shall be leviable till the end of the concession period and after the concession period is over, the fee shall be collected by the Central Government or the executing authority as per the fee specified under sub-rule (2) of rule 4 of National Highway Fee Rules, 2008 on the date of transfer of such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually.

In respect of a public funded project, the fee leviable shall continue to be collected in perpetuity for such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually in accordance with these rules.

In case of BOT Projects, after the end of Concession period, the Toll Plaza is handed over to Government and thereafter the user fee is collected by the Government through its implementing Agencies.

(b) The number of NH Fee Plazas in State of Andhra Pradesh, Karnataka and Tamil Nadu, as on 31.01.2025, are as under:

Name of the state	No. of operational user fee plazas
Tamil Nadu	70
Karnataka	58
Andhra Pradesh	72

(c) The number of new fee plazas started in last three years in the State of Andhra Pradesh, Karnataka and Tamil Nadu are as under:

Name of the state	No. of user fee plazas
Tamil Nadu	21
Karnataka	14
Andhra Pradesh	20

(d) The user fee collected at fee plazas on National Highways during the last five years in the State of Andhra Pradesh, Karnataka and Tamil Nadu are as under:

Name of the state	Total user fee collection (in Crore Rupees)				
	2019-20	2020-21	2021-22	2022-23	2023-24
Andhra Pradesh	1,830.84	1,979.08	2,434.42	3,273.86	3,502.27
Tamil Nadu	2,610.43	2,332.79	2,695.78	3,817.49	4,221.50
Karnataka	1,881.99	1,866.39	2,351.26	3,516.79	4,086.18

(e) The establishment of the user fee plazas and the commencement of user fee collection depends upon the completion of the projects and the publication of the Fee Notification in the Gazette of India. Upon completion of the project, user fee collection will be commenced after notifying the applicable rates in the local newspapers.
